WWW.LIVELAW.IN No.31/RG/Spl./Misc. Dated 15.07.2020

From

The Registrar General, Punjab and Haryana High Court, Chandigarh

To

- I. All the District and Sessions Judges in the State of Punjab
- 2. All the District and Sessions Judges in the State of Haryana
- 3. The District and Sessions Judge, Union Territory, Chandigarh

Sub:

Instructions/guidelines to deal with 1st remand.

Sir/Madam,

I have been directed by Hon'ble the Chief Justice, on the subject cited above, to request you to identify one dedicated room/Court room, in consultation with the Health and administrative authorities, in the respective Judicial Complex at the District level and the Sub Division(s) level, where the accused can be produced for 1st remand. You are also requested to take adequate safety measures therein like glass/other see through partition, regular sanitization of the room etc. in consultation with the authorities to ensure that in the event of an accused testing positive subsequently, there may not be any requirement to quarantine the Judicial Officers, staff, family members etc. You are further requested to sensitize the Police authorities and Prosecution department to take adequate precautions so that safety of their officers/officials is also not compromised. Strict adherence to the safety and health guidelines/advisories issued from time to time by various authorities be made.

The needful be done forthwith and compliance report be sent to the High Court.

(Sanjiv Berry) Registrar General